

(2020) 09 P&H CK 0216

High Court Of Punjab And Haryana At Chandigarh

Case No: Criminal Miscellaneous Petition (M) No. 22980 Of 2020 (O&M)

Kala Singh

APPELLANT

Vs

State Of Punjab And
Others

RESPONDENT

Date of Decision: Sept. 28, 2020

Hon'ble Judges: Suvir Sehgal, J

Bench: Single Bench

Advocate: L.S.Sidhu

Final Decision: Disposed Of

Judgement

Suvir Sehgal, J

The Court has been convened through video conferencing due to Covid-19 pandemic.

CRM No.22661 of 2020

Prayer in the application is for placing on record and for exemption from filing certified copy of representation dated 11.07.2020 (Annexure P-3).

For the reasons given in the application, same is allowed.

Annexure P-3 is taken on record.

CRM-M-22980 of 2020

Prayer in the petition is for direction to the official respondents to enquire into the representation dated 16.07.2020 (Annexure P-2) submitted by the petitioner.

Counsel for the petitioner submits that the petitioner will be satisfied in case a direction is issued to the concerned official respondent to examine the

representation dated 16.07.2020 (Annexure P-2).

Without adverting to the merits of the petitioner's allegations at this stage, the present petition is disposed of with a direction to Senior Superintendent

of Police, Tarn Taran, District Tarn Taran-respondent No.3 to consider the representation dated 16.07.2020 (Annexure P-2) and thereafter, to take

appropriate steps as warranted, in accordance with law. In case, it is found that there is any imminent threat to the life and liberty of the petitioner,

then it be ensured that no harm is caused to the petitioner.

A copy of this order alongwith copy of representation, Annexure P-2 be sent to the Senior Superintendent of Police, Tarn Taran, District Tarn Taran,

respondent No.3 to enable him to do the needful expeditiously.